

ITEM NO.12 Court 4 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13067/2019

(Arising out of impugned final judgment and order dated 12-04-2019 in WA No. 1137/2019 passed by the High Court of Kerala at Ernakulam)

KERALA TRANSPORT DEVELOPMENT FINANCE
CORPORATION LIMITED

Petitioner(s)

VERSUS

BASIL T.K. & ORS.

Respondent(s)

WITH

SLP(C) No. 13179/2019 (XI-A)

SLP(C) No. 13200/2019 (XI-A)

(FOR ADMISSION and I.R. and IA No.84637/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84638/2019-EXEMPTION FROM FILING O.T.)

Date : 31-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. V. Giri, Sr. Adv.
 Mr. Amith Krishnan, Adv.
 Mr. Krishna Dev Jagarlamudi, AOR
 Mr. Sai Kaushal, Adv.

Mr. Kuriakose Varghese, Adv.
Ms. Pooja Dhar, AOR
Mr. V.Shyamohan, Adv.
Ms. Astu Khandelwal, Adv.

For Respondent(s) Mr. Roy Abraham, Adv.
 Ms. Reena Roy, Adv.
 Mr. Akhil Abraham, Adv.
 Mr. Aditya Koshy, Adv.
 Mr. Himinder Lal, AOR

Mr. Nishe Rajen Shonker, AOR
Ms. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Kuriakose Varghese, Adv.
Ms. Pooja Dhar, AOR
Mr. V. Shyamohan, Adv.
Ms. Astu Khandelwal, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Leave granted.
- 2 In terms of the signed reportable judgment, the appeals are disposed of.
- 3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
COURT MASTER**

(Signed reportable judgment is placed on the file)